

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 85299 of 2016

(Arising out of Order-in-Original No. 41/ST/2015/C/NGP-II dated 02.10.2015
passed by Commissioner of Central Excise & Service Tax, Nagpur-II)

M/s. New Bharat Security & Detective Services Appellant

Plot No.127/11, Telengkhedi Road Layout,
Ram Nagar, Nagpur 440 012.

Vs.

Commissioner of Cen. Excise, Nagpur-II

Respondent

Kendriya Utpad Shulk Bhavan,
Telangkhedi Road, Civil Lines,
Nagpur 440 001.

Appearance:

None for the Appellant

Shri D.M. Shinde, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. **A/85440/2021**

Date of Hearing: 24.02.2021

Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned
AR for the Revenue submits that the appellant has opted under
the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019
and to that effect, has also obtained the SVLDRS-4 Certificate.
Since the issue has already been settled under the said scheme,
the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**